

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-2740- JK (LD) of 2026**

**DATED: - 26 - 02 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Commissioner/Secretary to Government

Dated: 26.02.2026

No:-LAW-OIC/2/2026

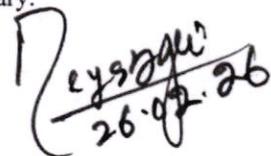
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer





**Annexure to the Government Order No. 2740- JK (LD) of 2026 dated 26.02.2026**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>	
1.	FIR No. 134/2024 of P/S Tral, offence u/s 113 (3), 61(2) BNSS, titled UT of J&K V/S Salman Nazir and Ors.	<b>Sh. Rajesh Kumar, SDPO Tral,</b>	
2.	FIR No. 240/2006 offences u/s 19, 38, 39 UAP Act of P/S Kulgam, titled State Vs Subzar Ahmad Pala,	<b>Sh. Nisar Ahmed, DySP, Hqrs, Kulgam</b>	
3.	O.A No. --/2026 Fayaz Ahmad Lone V/S UT of J&K and Others	<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>	
4.	WP(C) No. 110/2026 Ghulam Mohd Bhat V/S UOI and Ors		
5.	WP(C) No. 67/2026 Abdul Rashid Dar V/S UOI and Ors		
6.	WP(C) No. 84/2026 Shabnam Parveen V/S UT of J&K and Ors		
7.	WP(C) No. 173/2026 Niamat Feroz V/S Union of India		
8.	WP(C) No. 103/2026 Tanveer Ul Islam V/S UT of J&K and Others		
9.	WP(Crl) No. 03/2026 Zahir Abbas V/S UT of J&K and Others		<b>Khalid Ashraf DYSP CID CI Jammu</b>
10.	O.A No. --/2026 Omer Hassan V/S UT of J&K and Others		<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>
11.	WP(C) No. --/2026 Bashir Ahmad Sofi V/S UOI and Others		
12.	WP(C) No. 255/2026 Abid Rashid V/S UT of J&K and Others		
13.	WP(C) No. --/2026 Dhanish Farooq V/S UOI of J&K and Others		
14.	WP(C) No. --/2026 Mudarik Mubarak V/S UT of J&K and Others		

*Murtaza* *Jm*